Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No.1247 of 2024

Kings Garden Resident Welfare Society

--Applicant

Versus

State of Punjab and Others

--Respondent

Reply by way of affidavit of Er. Sandeep Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Jalandhar On behalf of respondent no. 3 & 4 in compliance to order dated 21.10.2024.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth:

1. That briefly stated the Resident Welfare Society of Hansmukhi King Garden situated at Hoshiarpur Highway, Nangal Shama Chowk, Jalandhar, Punjab has raised a grievance before the Hon'ble National Green Tribunal by filing the above-mentioned Original Application against the setting up of a Composting Centre adjoining their residential area. The applicant has submitted that the Composting Centre is being set up in Khasra No. 38 which originally belonged to the Panchayat of the Village Nangal Shama and was shown to be reserved for school purposes and the nearby residents were not taken into confidence at the time of setting up the Composting Centre. A violation of Rule 11 (1) (g) of Solid Waste Management Rules 2016 has been alleged by submitting that the plot area of residential complex of the applicant is 6495 sq meters

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therefore, the rule applies. The violation of clause A (vii and viii) of Schedule 1 to SWM Rule, 2016 has also been alleged. It is also submitted before the Hon'ble Tribunal that alongwith the composting centre, a landfill site is also being created which is causing nuisance.

2. That after consideration of the matter, the Hon'ble Tribunal was pleased to issue notice to the respondents for filing their response / reply in the case vide order dated 21.10.2024. It is relevant to mention here that vide the said order dated 21.10.2024 direction has been issued to respondent no.3 Punjab Pollution Control Board to ensure that the action of setting up /operation of composting center and landfill site is in accordance with SWM Rules, 2016.

3. That it is pertinent to mention here that earlier Civil Writ Petition No.20619 of 2019 titled as Vishal Mahajan and others v/s Union of India and Others was filed before the Hon'ble Punjab and Haryana High Court with prayer for issuing direction to the respondents to follow the Solid Waste Management Rules, 2016 whereby criteria has been laid down for the site selection of landfill, sanitary landfills etc. but Municipal Corporation, Jalandhar has decide to construct a composting center in arbitrary and illegal manner. The Hon'ble Punjab and Haryana High Court vide order dated 23.09.2019 has passed the interim order restraining the Municipal Corporation, Jalandhar from constructing the composting center as described in the site plan till further orders.

It is further pertinent to mention here that the Hon'ble Punjab and Haryana High Court has disposed of Civil Writ Petition No.20619 of 2019 titled as Vishal Mahajan and Others v/s Union of India and Others and Civil Writ Petition No. 4590 of 2020 titled as Gauravdeep Singh and Others v/s Union of India and Others vide judgment and order dated 02.09.2024 with liberty to the petitioner to approach the Hon'ble National Green Tribunal. It is mentioned in the order dated 02.09.2024 of the Hon'ble Punjab and Haryana High Court that the interim order dated 23.09.2019 passed in Civil Writ Petition No. 20619 of 2019 shall continue to be in operation for a period of 30

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days from today or till original application is filed before the NGT, whichever is earlier.

4. That in compliance to the order dated 21.10.2024, it is submitted that Municipal Corporation, Jalandhar has constructed about 15 honeycomb compost pits for the treatment of organic waste generated from Municipal Solid Waste. The composting site of Municipal Corporation, Jalandhar is situated adjoining to Kings Garden, Village Nangal Shama, Hoshiarpur Road, Jalandhar.

5. That the Commissioner, Municipal Corporation, Jalandhar has raised the issue before the Government of Punjab, Department of Science, Technology and Environment to the effect that no NOC is required as per the provisions of Solid Waste Management Rules, 2016 by Municipal Corporation, Jalandhar in the present case. Accordingly, a meeting was held on 29.10.2019 under the Chairmanship of the Principal Secretary to Government of Punjab, Department of Science, Technology and Environment with regard to regarding Civil Writ Petition No. 20619 of 2019 titled as Vishal Mahajan and Others v/s Union of India and Others, wherein Commissioner, Municipal Corporation, Jalandhar; Senior Environmental Engineer; Environmental Engineer and Assistant Environmental Engineer on behalf of Punjab Pollution Control Board, Project Director and Assistant Director, Punjab Municipal Infrastructure Development Corporation (PMIDC) were present. The proceedings of the meeting held on 29.10.2019 are summarized herein below for kind perusal:

    a) The Commissioner, Municipal Corporation, Jalandhar raised the issue of misrepresentation of facts and the law by the Counsel of Punjab Pollution Control Board (PPCB) before the Hon'ble High Court on the last date of hearing i.e. 23.9.2019, which resulted in a restrainment order against the Municipal Corporation, Jalandhar. He stated that the Counsel of PPCB, under misinformation, stated before the Court that No Objection Certificate (NOC) has not been obtained by the Municipal Corporation, Jalandhar,

Sandeep Kumar

whereas, in fact, no such NOC is required as per Rule 15 (y) of Solid Waste Management Rules, 2016, which is reproduced here as under:

> " The Local authorities shall make an application in form no.1 or grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five (5) metric tons per day including sanitary landfills from the State Pollution Control Board."

b) Municipal Commissioner, Jalandhar stated that the processing facility in Nangal Shama is proposed to cater to Ward no. 8 and 9 of Municipal Corporation, Jalandhar. As per GIS survey, around 4600 households are present within the wards no. 8 and 9. As per CPHEEO guidelines, wet / biodegradable average waste generation per house hold is estimated to be 06 kg per day. As per this estimation, a total of 4600 x 0.6= 2.760 MT of wet waste is likely to be received at this processing facility per day. Therefore, since the total processing capacity of this unit is clearly below 5.0 MT, no NOC or authorization will be required under the Solid Waste Management Rules as stated above. Further, the Secretary, Government of India, Ministry of Environment, Forest & Climate Change, New Delhi vide DO No. 22-19/2017-IA-III dated 3rd July, 2017 (Copy Enclosed) has clarified that municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. It has further been clarified in the said DO letter that none of these activities except landfill site require any sort of Environmental Clearance.

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c) Accordingly, it was decided that Punjab Pollution Control Board will correct its stand as per the legal position, particularly Rule 15 of Solid Waste Management Rules and furnish a fresh reply before the Hon'ble Court stating that there is no requirement of any NOC for processing facility below capacity of 5.0 MT per day under Solid Waste Management Rules, 2016 or any other law.

A copy of the proceedings of the meeting held on 29.10.2019 under the Chairmanship of Principal Secretary to Government of Punjab, Department of Science, Technology & Environment with regard to Civil Writ Petition No. 20619 of 2019 is enclosed herewith as **Annexure-A**.

6. That it is relevant to mention here that the Ministry of Environment, Forest & Climate Change, Government of India vide notification no. S.O. 1357 (E) dated 08.04.2016, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 and in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000 has notified the Solid Waste Management Rules, 2016.

7. That under the provisions of Solid Waste Management Rules, 2016, the duties waste generators, duties of Ministry of Environment, Forest & Climate Change, duties of Ministry of Urban Developments, Duties of Department of Fertilizers, Ministry of Chemicals & Fertilizers, duties of Ministry of Agriculture, Government of India, duties of the Ministry of Power, duties of Ministry of New and Renewable Energy Sources, duties of the Secretary-In-charge, Urban Development in the States and Union Territories, duties of District Magistrate or District Collector or Deputy Commissioner, duties of the Secretary-in-charge of Village Panchayats or Rural Development Departments in the State & Union Territory, duties of Central Pollution Control Board, duties and responsibilities of Local Authorities and village Panchayats of Census towns and urban agglomerations, duties of State Pollution Control Board or Pollution Control Committee, duties of Manufacturers or Brand owners of disposable products

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and sanitary napkins and diapers, duties of Industrial units located within one hundred kilometers from the refused derived fuel and waste to energy plants based on solid waste, criteria for duties regarding setting-up solid waste processing and treatment facility have been prescribed.

8. That the relevant part of sub rule 6 & 7 of Rule 4, whereby, the duties of waste generators have been prescribed under the Solid Waste Management Rules, 2016 is reproduced herein below for kind perusal of this Hon'ble Court.

Rule 4 Duties of waste generators:

6) All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

7) All gated communities and institutions with more than 5,000 sqm. area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recycler. The bio-degradable waste shall be processed, waste shall be given to the waste collectors or agency as directed by the local body.

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9. That the relevant part of sub rule (m), (t), (v), (y) relating to the duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations as contained in Rule 15 of the Solid Waste Management Rule, 2016 is reproduced herein below for kind perusal:

Rule 15 duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations: The local authorities and Panchayats shall:

m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing minimize transportation cost and environmental impacts such as-

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a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes.

b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns.

y) make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.

10. That further it is submitted that the Punjab Pollution Control Board by writing letter no.27651 dated 6.11.2024 and letter no.30102 dated 3.12.2024 has sought clarification on siting criteria for standlone, waste management facilities from the Central Pollution Control Board. A copy of letter no.30102 dated 03.12.2024 written to Central Pollution Control Board is enclosed as **Annexure-B**.

11. That the Central Pollution Control Board vide letter dated 03.12.2024 has informed the Punjab Pollution Control Board that CPCB has prepared guidelines on "Selection Criteria for Waste Processing Technologies" and "Guidelines on buffer zone around waste processing and disposal facilities" issued under SWM Rules, 2016 which may be referred for ready reference please. A copy of letter dated 03.12.2024 of the Central Pollution Control Board is enclosed as **Annexure-C**.

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12. That the Central Pollution Control Board In March, 2019 has issued the Amended Guidelines on the provision of Buffer Zone around Waste Processing and Disposal Facilities and office memorandum dated 15.04.2019 was issued by the Central Pollution Control Board on the subject of Clarification on Buffer Zone Guidelines. In the said guidelines under the heading Regulatory Framework, reference has been made to Schedule 1(A) (ix)A as under.

> **Schedule 1(A) (ix)-A** buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case-to-case basis by the local body in consultation with concerned State Pollution Control Board.

A copy of office memorandum dated 15.04.2019 alongwith copy of Amended Guidelines on the provision of Buffer Zone around Waste Processing and Disposal Facilities issued by the Central Pollution Control Board in March, 2019 is enclosed as **Annexure-D.**

13. That after the perusal of the relevant part of rules contained in the Solid Waste Management Rules, 2016, it is concluded that authorization of the State Pollution Control Board is required for setting up waste processing, treatment or disposal facility under the provisions of rule 15 (y), if the volume of waste is exceeding 5 Metric Tons per day including sanitary landfills.

14. That in the present case authorization under the provisions of Solid Waste Management Rules, 2016 for the construction of Decentralized Waste Processing Facility at Village Nangal Shama, in the Municipal limits of Jalandhar city or the consent under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is not required by Municipal Corporation, Jalandhar.

Sandeep Kumar

15. That the above reply by way of affidavit is hereby submitted and the deponent may kindly be allowed to place on record, the present affidavit in compliance to order dated 21.10.2024 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Deponent

Sandeep Kumar

(Sandeep Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Jalandhar
On behalf of respondent no. 3 & 4

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, Jalandhar

Date: 05/02/25

Place: Jalandhar

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Deponent

Sandeep Kumar

(Sandeep Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Jalandhar
On behalf of respondent no. 3 & 4

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, Jalandhar

Date: 05/02/25

Place: Jalandhar

Minutes of the meeting held on 29.10.2019 at 12.00 noon under the Chairmanship of Sh. R.K. Verma, IAS, Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, regarding CWP No.20619 of 2019 filed by Vishal Mahajan & Others.

The following were present:

1. Sh. Diprava Lakra,
   Commissioner,
   Municipal Corporation, Jalandhar

2. Sh. Harbir Singh,
   SEE, PPCB

3. Dr. Puran Singh,
   Project Director, PMIDC

4. Er. Arun Kakkar,
   Environmental Engineer,
   PPCB, Jalandhar

5. Er. Sandeep Kumar,
   AEE, PPCB, Jalandhar

6. Dr. Naresh Kumar,
   Assistant Director, PMIDC

The Commissioner, Municipal Corporation, Jalandhar raised the issue of misrepresentation of facts and the law by the Counsel of Punjab Pollution Control Board (PPCB) before the Hon'ble High Court on the last date of hearing i.e. 23.09.2019, which resulted in a restrainment order against the Municipal Corporation, Jalandhar. He stated that the Counsel of PPCB, under misinformation, stated before the Court that No Objection Certificate (NOC) has not been obtained by the Municipal Corporation, Jalandhar, whereas in fact, no such NOC is required as per Rule 15 (y) of Solid Waste Management Rules, 2016, which is reproduced here as under:

> ***"The local authorities shall make an application in Form No. I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five(5) metric tons per day including sanitary landfills from the state pollution."***

2. Municipal Commissioner, Jalandhar stated that the processing facility in Nangal Shama is proposed to cater to Ward No. 8 & 9 of Municipal Corporation, Jalandhar. As per GIS survey , around 4600 households are present within the wards no. 8 & 9. As per CPHEEO guidelines, wet/biodegradable average waste generation per house hold is estimated to be 0.6 kg per day. As per this estimation, a total of 4600 x 0.6 = 2.760 MT of wet waste is likely to be received at this processing facility per day. Therefore, since the total processing capacity of this unit is clearly below 5.0 MT, no NOC or authorization will be required under the Solid Waste Management Rules as stated above. Further, the Secretary, Govt. of India,

Ministry of Environment, Forest and Climate Change, New Delhi vide DO No. 22-19/2017-1A-III dated 3rd July, 2017 (copy enclosed) has clarified that municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. It has further been clarified in the said DO letter that none of these activities except landfill site require any sort of environmental clearance.

3. Accordingly, it was decided that Punjab Pollution Control Board will correct its stand as per the legal position; particularly Rule 15 of Solid Waste Management Rules and furnish a fresh reply before the Hon'ble Court stating that there is no requirement of any NOC for processing facility below capacity of 5.0 MT per day under Solid Waste Management Rules, 2016 or any other law.

The meeting ended with a vote of thanks to the Chair.

***

अजय नारायण झा
AJAY NARAYAN JHA, IAS

सत्यमेव जयते

सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Secretary
Government of India
Ministry of Environment, Forest and Climate Change

D.O.No. 22-19/2017-IA-III

3rd July, 2017

Dear Shri Mishra,

Please refer to the D.O. letter No. Q-15014/2/2017-CPHEEO dated 14.02.2017 requesting to revisit the process of prior environmental clearance for Solid Waste Management Treatment and Processing Facilities.

2. The matter has been examined by the Expert Group constituted in the Ministry in its meeting held on 14.06.2017. The Expert Group has submitted its recommendations. The recommendations of the Expert Group have been examined in the Ministry.

3. The Environment Impact Assessment Notification, 2006 in the Schedule at item 7(i) mentions Common Municipal Solid Waste Management Facility (CMSWMF) as Category B project for which State Environment Impact Assessment Authority (SEIAA) is empowered to appraise the project for grant of prior environmental clearance.

4. The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006.

5. If the activities of incineration, RDF making and waste to energy plant are proposed along with the new site of solid waste disposal/ landfill, it is advisable to obtain an integrated prior environmental clearance for these projects.

contd...2/-

इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स : (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph. : (011) 24695262, 2465265, Fax : (011) 24695270
E-mail : secy-moef@nic.in, ajay.jha@nic.in, Website : moef.gov.in

6. It has been seen that locating a landfill site or municipal solid waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, wetlands and low lying areas etc. which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance.

7. I believe this will expedite the achievement of the objectives of the Swachh Bharat Mission.

With regards,

Yours sincerely,

(A.N. Jha)

Shri Durga Shankar Mishra
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110011.

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

PPCB/HO/No. 30102 Registered/Email Date: 02.12.24

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi.

Subject: **Clarification on Siting Criteria for Standalone Waste Management Facilities.**

Kindly refer to Board's letter no. no. 27651 dated 06.11.2024 (Copy enclosed).

2) Central Pollution Control Board (CPCB) was earlier requested to provide clarification regarding the criteria to be followed for setting up standalone facilities such as Composting, Refuse Derived Fuel (RDF), Waste to Energy plants (WtE), or Material Recovery Facilities (MRF). However, the reply/clarification is still awaited.

3) As such, it is again requested to provide the requisite clarification/comment along with related Guidelines/Rules/Notifications if any, to be followed for establishing standalone facilities for the aforementioned individual activities, to enable this office to proceed further.

Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
Vatavaran Bhawan, Nabha Road, Patiala - 147001
E-mail :seehq3@gmail.com, hwmhoptappcb@gmail.com
Phone No. 0175-2215793, 0175-2215802

CPCB

LiFE Lifestyle for Environment

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F. No.CP-99/143/2021-UPC-II-HO-CPCB-HO-Part(2)

Date: 03.12.2024

To,

The Member Secretary,
Punjab Pollution Control Board
Vatavaran Bhavan, Nabha Road,
Patiala, 147001, Punjab

Sub:- Clarification on Siting Criteria for Standalone Waste Management facilities -reg

Sir,

This is in reference to your Letter No. PPCB/HO/No.27651 dated 06.11.2024 on the abovementioned subject.

In this regard, this is to inform that CPCB has prepared guideline on *"Selection Criteria for Waste Processing Technologies"* & *"Guidelines on buffer zone around waste processing and disposal facilities"* issued under SWM Rules, 2016 which may be referred for your ready reference, please.

The link of the abovementioned guidelines is given below:
https://cpcb.nic.in/uploads/MSW/SW_treatment_Technologies.pdf
https://cpcb.nic.in/uploads/MSW/bufferzone_guidelines.pdf

Yours faithfully,

(Divya Sinha)
Director & Divisional Head, UPC-II

Copy to:

i. PS to MS: For kind information of 'MS', Please

(Divya Sinha)

Central Pollution Control Board

UPC-II

Date: 15-04-2019

OFFICE MEMORANDUM

SUBJECT: - " *Clarification on Buffer Zone* Guidelines " issued by CPCB.

CPCB issued guidelines on Buffer Zone around waste processing and disposal facilities in April, 2017.

Subsequently, Central Monitoring Committee constituted under Solid Waste Management Rules, 2016 suggested MOEF & CC to revisit the buffer zone in respect of distance. The Central Pollution Control Board in its 182nd meeting agreed for revisiting of Guidelines.

It is decided that following changes have been made as mentioned at page no.13 of aforesaid Guidelines;

1. **Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as "No development area" for 30 years.**
2. **"No development area" can be utilized for agriculture purpose.**

(A. Sudhakar)
Member Secretary

To,
(As per list attached)
All SPCBs/PCCs

AMENDED GUIDELINES ON THE PROVISION OF BUFFER ZONE AROUND WASTE PROCESSING AND DISPOSAL FACILITIES

Central Pollution Control Board
March, 2019

Contents

1. Introduction

Indian cities are expanding with the increase in population, economic activities and the resulting urbanization. Whereas population residing in urban areas was 11.4% of total population in 1901, it increased to 28.53% in the 2001 census and crossed 30% as per 2011 census, standing at 31.16%. There are 53 urban agglomerations in India with a population of 1 million or more as of 2011 against 35 in 2001. About 43 percent of the urban population of India lives in these cities. The unprecedented growth of these cities has posed several challenges for municipal authorities. Identification of suitable sites for waste management infrastructure in cities is one of the toughest challenges municipal authorities are facing at present. Lack of proper/ updated land use plan with urban authorities is a stumbling block in implementing solid waste management projects.

Most of the existing solid waste management facilities are practicing crude dumping of solid waste. In some cases where solid waste is processed, the situation is still alarming due to use of conventional treatment technologies coupled with poor operation and maintenance by the fund starved ULB. This situataion is giving rise to numerous environmental and public health concerns in and around urban areas. "Not in My Back Yard (NIMBY) syndrome" and litigations are common as public at large do not trust ULBs in providing credible waste management services. Majority of existing solid waste treatment plants and dumping sites, though initially away from habitation but now have no adequate buffer zone from these habitations. Buffer even where available have come under illegal encroachment in many cities and settling societies demand shifting the waste treatment facility itself. Thus there is a general public resistance to the location of waste management facility in any area. Lack of identified sites for municipal solid waste management in master plan compounds the problem.

Disposal of waste in landfills/ dumpsites without any treatment is still practiced even as it impacts on the surrounding environment. Waste management sites encompass waste processing/disposal facilities, which become sources of pollution in terms of air, water, land and noise besides emitting foul smell. Therefore, provision of buffer zone around these facilities is essentially required to protect people living in the surroundings from

exposure/impacts of such pollutants but also to ensure continued safe operations in the waste management facility by maintaining its "island character". Buffer zone also acts as barrier, absorber and to some extent as remedial measure against the fugitive emissions. Fugitive emissions of pollutants emitted during handling of waste, storage, transportation and movements of traffics.

Currently, no scientific basis is available for making provisions for buffer zone around waste processing/disposal facilities. The provisions recommended in the "Municipal Solid Waste Management Manual, 2016" were broadly drawn from the "Report of the Committee constituted by the Hon. Supreme Court of India in March 1999" on Solid Waste Management in Class 1 Cities in India.

In this context, the Government of India through CPCB has framed these guidelines on maintaining Buffer zone including green belt around waste management facilities. These guidelines will not only facilitate the ULBs in meeting the regulatory requirements, reduce the aforesaid nuisance value of the waste management facilities but also make an effort to enhance their aesthetic appeal. In addition to above, the siting criteria for setting up these facilities for waste processing/ landfill is adopted as mentioned in SWM Rules, 2016 at tailing part of these guidelines.

In some instances, the actual separation distance may vary from those recommended in these Guideline, due to site-specific constraints. In such cases, variations to the recommended separation distances may be acceptable, subject to detailed assessment by concerned authorities and to the satisfaction of the State Pollution Control Board/Committee.

2. Objective of the Guidelines

The purpose of this Guideline is to specify adequate separation distances between solid waste management facility and its surrounding area having different land usage characteristics.

To achieve the purpose, these Guidelines aim to:

- minimize the risk of adverse impacts on the environment (land, air, water, noise pollution) and the impacts on the Public Health
- inform and support strategic land use planning decisions and prevent encroachment of controlled areas
- Generate/ develop public acceptance for solid waste treatment and disposal infrastructure
- Encourage new technological innovations for processing facilities with minimal land requirement

3. Regulatory Framework

The buffer zone was first envisaged in 1982 after Indian task force developed the 'Core-Buffer-Multiple Use Zone' strategy. This strategy aimed at separating incompatible land uses, particularly in relation to wildlife. In this approach, the buffer zone would be under the wildlife park authorities' administration and controlled use of forest produce would be allowed. The multiple-use zone was located outside the park boundaries designated for rural development. With similar analogy, these buffer zone guidelines are framed for waste processing and disposal facilities. The existing regulatory provisions for these guidelines are given as under:

i. Provisions related to Buffer Zone specified in the **Solid Waste Management Rules**, 2016 mentioned as under;

- **Rule 11** Section (l)- **Duties of the Secretary–in-charge, Urban Development in the States and Union territories-** Notify buffer zone for the solid waste processing and disposal facilities of more than five tonnes per day in consultation with the State Pollution Control Board
- **Rule 12** Section (h)- **Duties of Central Pollution Control Board-** Publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste;

- The **distance/siting criteria's for setting up waste management facilities as** specified in Solid Waste Management Rules, 2016 at **Schedule I (A)(vii)**
- **Schedule I (A) (viii)**-The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- **Schedule I (A) (ix)**-A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. **The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board**.
- **Schedule I (F)**-Criteria for ambient air quality monitoring

ii. The **Coastal Zone Regulation** notified by Ministry of Environment Forest And Climate Change also prohibits setting up and expansion of units or mechanism for disposal of wastes in High Tide Line (hereinafter referred to as the HTL) to 500 mts on the landward side along the sea front. Also dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling and the like with high tide line shall be regulated by the concerned authority, where shall implement schemes for phasing out any existing practice, if any.

iii. The buffer zone guidelines for setting up processing and disposal facility also come under the purview of The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981.

iv. For setting up solid waste processing and disposal facilities, The Environment (Protection) Act, 1986 also need to be adhered to particularly from the angle of Environmental Clearances. Authorities concerned need to deliberate on the number of issues and criteria when siting a buffer zone as broadly categorized below:

a) Environmental considerations

- Distance from the flood plains, coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas, highways, habitations, public parks and water sources

- Topography- Hilly areas, land availability and also the slope's landslide potential.
- Wind Speed and Direction- Wind direction is one of the important consideration as to the area that can be affected due to dust and odour.

b) *Proximity and access considerations*

- Transportation Network
- Utilities and Services

c) *Land-use considerations*

- Land Usage and Activities on Adjacent Sites
- Allowable Land Uses and Zoning
- Proximity to Airports
- Proximity to Other Waste Management Facilities

4. Existing Norms for Buffer Zone in India and Abroad

A.) Buffer Zone

The buffer zone, particularly in context of NIMBY syndrome in India, is one of the limiting conditions for obtaining Environmental Clearance for setting up solid waste processing and disposal facilities. At present, there are no published norms for buffer zone for solid waste management facilities by MoEFCC/ CPCB.

However, the "Manual on Municipal Solid Waste Management, 2016" published by CPHEEO, Ministry of Urban Development recommends certain provisions for buffer zone particularly the one of maintaining 500 m buffer zone around the waste processing facilities. In the given pace of urbanization in the country, getting such large piece of land is becoming increasingly difficult and costly. ULBs in setting up waste processing and disposal facilities expeditiously.

The provisions made for Buffer zone for solid waste processing and disposal facilities in various countries are tabulated below:

i. Landfill

International Solid Waste Association	500 m should be provided depending on the size of landfill, height, wind direction
South Australia	500m buffer distance shall be maintained between areas dedicated for waste disposal and the nearest surface water
Ontario, Canada	Buffer area shall be at least 100 m wide at every point, if that does not apply to a buffer area, if the buffer area is at **least 30 metres** wide at every point and a written report confirms that; (a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking; (b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and (c) the buffer area is sufficient to ensure that potential effects of the landfilling operation do not have any unacceptable impact outside the site.
Malaysia	500m
South Africa	Buffer zone min 200m to 500m
Bangladesh	250m from the habitat
Hong Kong	250 m away from the edge of the waste (landfill boundary)

ii. Waste processing facilities

Canada	minimum buffer strip between composting facility boundary and adjacent property. For in-vessel Composting distance between active area and the nearest residential or institutional building shall be min 500m, nearest commercial or industrial building 250 m and nearest property boundary will be **min 100m.**

CANADA-Nova Scotia	In case of in-vessel composting facilities, where it can be demonstrated that particular equipment will not release odours generated from the composting process into the surrounding environment, the distance between the equipment and the nearest property boundary shall be a minimum of **30 metres**
Malaysia	production of compost from organic waste- 500m
Devon city Council (UK)	buffer distance 500m
China	300m buffer zone between incineration plants and local residents

From above, it i s observed that the minimum buffer area varies from 100 m to 500 m in case of both waste processing and disposal facilities.

B.) Facility Siting Criteria

In addition to the suitable provisions of the buffer zone, the SWM Rules, 2016 provides norms for siting criteria for landfills. The same is reproduced below for adoption while setting up **landfill facilities.**

Table 1. Criteria specified for identifying Suitable Land for Sanitary Landfill Sites (Not a treatment facility)

S. No.	Place	Minimum Siting Distance
1.	Rivers	100 m away
2.	Ponds, Lakes, water bodies	200 m
3.	Highway, **Habitations, Public Parks and water supply wells**	200 m from center line
4.	Flood Plains as recorded for the **last 100 years**, zone of coastal regulation, wetland, Critical habitat areas, and sensitive eco-fragile	Sanitary landfill site not permitted

	areas	
5.	Airport/ Airbase	20 km**

In a special case, **landfill site** may be set up within a **distance of 10 and 20 km** away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ **Air force as the case may be.

However, there is no such siting criteria applicable for setting up waste processing facilities.

5. Recommended Provisions for Buffer Zone

The Solid Waste Management Rules, 2016 specified the terminology of **Buffer Zone**, *as "**no development zone to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total land area allotted for the solid waste processing and disposal facility.**"*

Buffer Zone around the core waste processing area consists of utility area, open parks and green belts etc. Further, depending on feasibility of planning, the interface land use between the boundary of waste processing facility and sensetive receptors, can also be developed as an additional measure.The layout of buffer zone (utility area, open parks and green belts) including core waste processing area and optional interface land use is shown in the figure below:

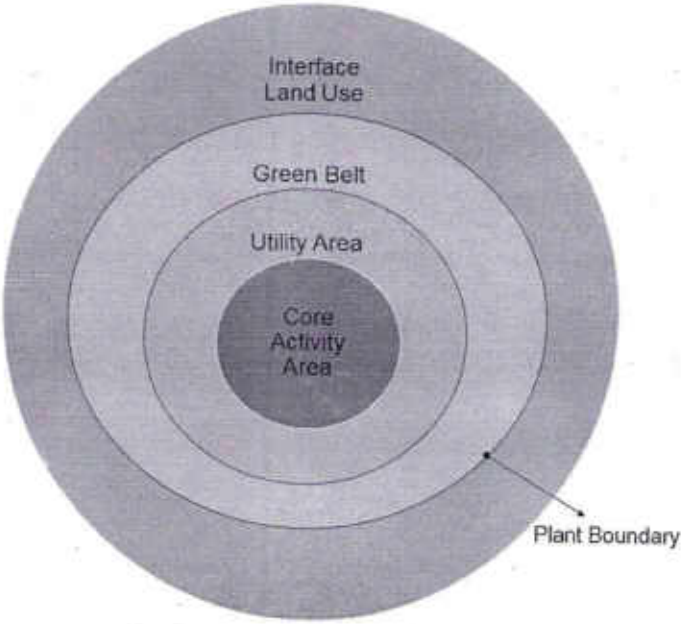

Figure 1 Depicts activity boundary, green belt and separation distance

For the purpose of these guidelines, the Buffer Zone, Separation Distance, Utility Area, Green belt and Interface Land use shall have the meanings set out below, unless otherwise provided, hereafter, for the exclusive interpretation of these Guidelines.

a) The **Buffer Zone** is generally defined as an area of restricted activities, depending on the activity in adjacent land uses. It also ensures long-term continuous availability of disposal sites by avoiding potential conflicts between waste disposal sites and adjacent lands with different users.

b) **Buffer Distance or Separation distance** is measured as the areal distance between the source of emission and sensitive receptors. For the purpose of these guidelines and addressing the required protection from adverse impacts, separation distance is measured from the tip of core SWM facility processing boundary, as the source of emission, to the nearest boundary of the property of sensitive receptors as shown in figure 1.

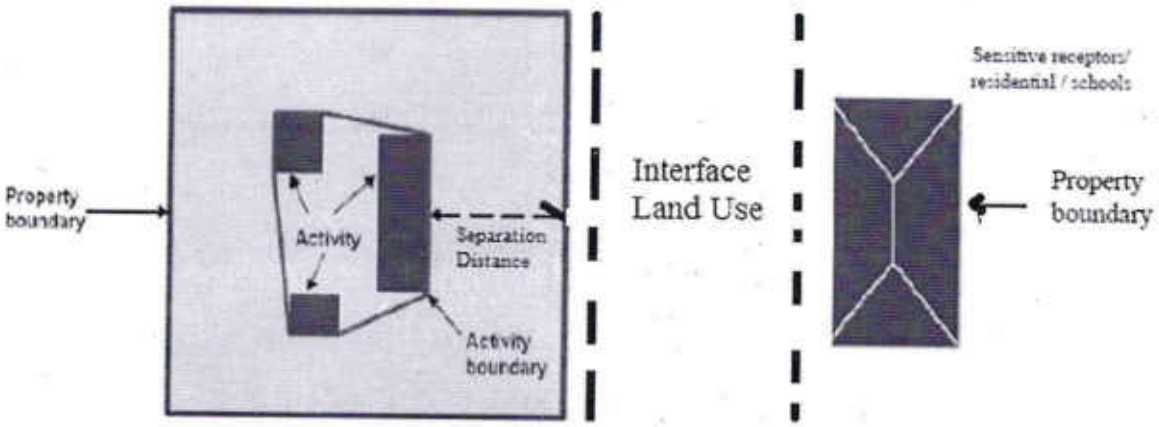

Figure 2. Core Plant activity area, buffer Zone and interface land use

c) **Core Waste Processing/Landfilling Area** typically requires space for receiving waste, storing waste, segregation of waste and treatment units within the facility. Similarly, for Landfilling it is the area of cell which is receiving the waste/inert.

d) **Utility Area** within the facility is designated area for the facility operations other that the core activities like. Weigh bridge, parking, vehicle cleaning, laboratory, emergency services etc.

e) **Green Belt** for the purpose of these guidelines shall refer to an area that is kept in reserve within the alloted land for setting up facility, around the core SWM processing area, for the purpose of plantation and landscaping to reduce the adverse effects from pollutants like air & noise, soil erosion control etc. It also works as a natural shield to protect people around the facility from these pollutants.

f) **Interface Land Use:** The buffer zone could be further augmented with interface land use area, where above beneficial and feasible as an additional optional measure, after due approval of the concerned authorities. The interface land use shall not generate significant emissions, nor warrants protection from them. The activities in the interface land use are **vehicle**

showrooms, service stations, warehouses, display homes, emergency services facilities, funeral, veterinary clinic and parks etc.

i. Separation Distances for Solid Waste Processing and Disposal Facilities

Ideally, a distance of 500 meter from the boundary of the Solid Waste Processing and Disposal Facility (sanitary landfill) should be maintained. However, on case to case basis a distance of minimum 200 meter from the Solid Waste Processing and Disposal Facility (sanitary landfill) can be considered subject to the condition that such facility meets the stipulated standards prescribed by State Pollution Control Board with respect to ambient air as well as for stack emissions.

The above provisions have been made keeping in view of high population density in urban areas, scarcity of land to set up such facilities and protest from local inhabitants in the area of processing/ disposal facility and is in line with those being adopted at international level. Besides, the following three conditions need to be ensured:

(a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking;
(b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and
(c) the buffer area coupled with technological interventions is sufficient to ensure that potential effects of the processing/ landfilling operation do not have any unacceptable impact outside the site.

Note:

1. ***Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as " No development area" for 30 years.***
2. ***No Development area can be utilized for agriculture purpose.***

6. Green Belt

The buffer zone effectiveness is reinforced by the green belt within the solid waste processing and disposal boundaries. An important aspect of a green belt sometimes overlooked is that the plants constituting green belts are living organisms with limits to their tolerance towards air pollutants. For the purpose of these guidelines, the green belt shall refer to an area that is kept in reserve within and around the SWM facility for the plantation and landscaping to reduce the adverse effects from the activity area like air & noise pollution, soil erosion etc. The green belt is an effective pollution sink only within the tolerance limits of constituent plants. The philosophy is that when primary pollutants are taken care of, formation of secondary pollutants will not reach menacing proportions. Primary pollutants of concern are – SO_2, HF, NO_2, CO, CO_2, NH_3, H_2S, Cl, SPM and organics. **Annexure- 1** attached to these guidelines shows the selection criteria for plants near the processing facility.

These guidelines recommend minimum 10 metres green belt within and all around the facility along the boundary. Vegetation, shrubs, trees, and berms with high density greenery can be incorporated into green belt within facility limits to serve as visual barriers and to reduce noise levels. Depending on the monitoring of level of pollutants in ambient air after the boundary of facility, on case to case basis, suitable technological measures/ barriers to check pollutants need to be resorted. The important factors for developing green belt for agro-climatic conditions are stated below:

a) Criteria for Selection for Plant Species

- The plant species should be fast growing
- They should have thick canopy cover
- They should be perennial and evergreen
- They should have high carbon – CO_2 sink potential
- They should be effective in absorbing pollutants without significantly affecting their growth

b) Recommended plant species:

Keeping in view the nature of pollutants expected from the disposal site, a green belt of minimum 10 metre width is recommended and the following plant species can be selected for plantation:

- Acacia nilotica (Babul)
- Deldergia Sissoo (Shishum)
- Acacia auriculiformis (Australian Babul).
- Azadirachta Indica (Neem)
- Lagerstroemia speciosa (jamun)
- Prongamia pinnata (Karanji)

c) Recommended plant species Density around Processing & Disposal/ Landfill site:

These guidelines recommend the green belt width of minimum 10 meters within and all around processing and disposal facilities. The recommended minimum density of the green belt should be as discussed in the green belt model provided in the CPCB guidelines for developing green belts in 2000. These guidelines introduce the concept of a pollution attenuation coefficient for estimating the removal of pollutant while passing through the green belt. The formulation of pollution attenuation coefficient makes use of parameters such as leaf area, density of the tree plantation, deposition velocity of the pollutant on leaf surface and wind speed to the green belt. The model gives the dependence of the pollution attenuation factor of a green belt on various physical parameters of the green belt such as its height, width, distance from the pollution source and on atmospheric stability conditions and hence the model can be used to optimize the design of the green belt in obtaining the desired degree of attenuation of the pollution around an industry. The case to case basis CPCB guidelines for developing green belts (March, 2000) to be referred for optimal density applications.

7. Operationalization Framework

Solid Waste Management Rules, 2016 has empowered Central Pollution Control Board for maintaining buffer zones restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste. The guidelines will be updated, from time to time, and address environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of SWM Rules, 2016.

i. Role of State Pollution Control Board

a) The SPCB shall link the buffer zone achievement with grant of Consent to operate and establish under stipulated norms;
b) The SPCB shall conduct periodic environmental monitoring around buffer zone and assess the impact on the sensitive receptors;
c) The SPCB shall bi-annually review the Green Belt condition within the facility premises and give suggestions to the ULBs for further improvements. Stringent measures and penalties as per the stipulated norms to be imposed in case of default;
d) The SPCB shall extend all necessary support to local authority for the site selection for the newly proposed waste processing and disposal facility;

ii. Role of Local Body/ Facility Operator

a) The ULB shall be responsible for the selection of site in close coordination with SPCB;
b) The ULB/ operator shall be responsible for green belt development and maintenance in the buffer zone;
c) The ULB shall direct the operator concerned, in case it outsources facility to comply with these guidelines

iii. Role of Town and Country Planning Department

a) Town and Country Planning Department shall allocate adequate land for waste

management facilities in the Master Land Use Plan;

b) Town and Country Planning Department shall make all efforts to restrict/ prohibit peri-urban growth near such facility;

c) Town and Country Planning Department shall be responsible for making provisions of Green Area development around such existing/ exhausted facilities to the extent feasible to minimize the impact of pollution to sensetive receptors.

8. Annexure-1- Selection criteria for plants near the processing facility

Table 2.6 Compilation of research in India indicating sensitive and tolerant species, with reference to industrial pollutants

Name of Plant	Sensitive	Tolerant	Reference
Mangifera indica	Coal dust		
Citrus limon		Coal dust	Rao, 1971
Phaseolus aureus (Green gram)	Petro coke		Prasad and Rao (1981)
Zea mays	Cement dust		Sree Rangaswamy et al. (1973)
Syzygium cumini	Cement dust		Jafri et al. (1979)
Psidium guyava	Cement dust		Yunus and Ahmed (1980)
Triticum aestivum	Cement dust		Singh and Rao (1980 a)
Calotropis procera	Cement dust		Yusuf and Vyas (1982)
Cassia fistula	Cement dust		
Dalbergia sissoo	Cement dust		
Withania somnifera	Cement dust		
Glycine max	Cement dust		
Hordeum vulgare		5% fly ash	Singh and Rao (1979 a)
Portulaca sp			Bhatia (1976)
Triticum aestivum	Above 20% fly ash		
Trifolium aestivum		6g/m²/day fly ash	Pawar and Dubey (1982)
		8g/m²/day fly ash	Dubey et al. (1980)
Dolichos biflab		4g/m²/day fly - ash	
Abelmoschus esculentus Var Pusa sawani	Cement and Coal dust	fly - ash	Pawar et al. (mean) (1983)
Corchorus hengalensis	Air borne dust		Pawar et al. (1982)
Brassica oleraceae	Urban		Chapholer et al. (1980)
Chenopodium album	sit		Garg and Varshney (1980)
Cicer arietinum			
Dolichos biflab			
Sonchus asper			
Withania somnifera			
Tabernaemontana coronaria	Polluted environment		Srivastava et al. (1980)
Calotropis procera		Polluted conditions	Yunus and Ahmed(1981)

(Contd....)

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Table 2.6 (*Contd...*)

Name of Plant	Sensitive	Tolerant	Reference
Calotropis gigantea	Polluted areas		Bhirava Murthy and Kumar (1983)
Boro paddy, Var. Ratna	Urban dust		Das and Pattanayak (1978)
Mangifera indica		Dust Collector	Shetye and
Thespesia populnea			Chaphekar (1980)
Erythrina indica	Poor dust Collector		
Polyalthia longifolia			
Ficus benghalensis		Dust Collector	Das 1981 and Das et al. (1981)
Ficus infectoria			
Ficus religiosa			
Mangifera indica			
Tectona grandis			
Polyalthia longifolia			
Shorea robusta			
Terminalia arjuna			
Cassia fistula	Poor dust Collector		Das (1981) and Das et al. (1981)
Poinciana regia			
Sesbania sp.			
Pithecolobium dulce		Better dust collector	Rao (1971)
Argyrea speciosa			
Leucaena leucocephala			
Melilotus alba	Polluted area		Ghouse and Khan (1983)
Banana Crop.	SO_2 and dust From brick Kiln		Bedi et al. (1982)
Lycopersicum esculentum	SO_2 and dust from brick Kiln		Bell and Bedi (1981)
Mangifera indica	SO_2		Rao 1972 Shetye 1979 Giridhar (un published data) Pawar and Dubey (1983)
Helianthus annus	To pollute areas		Chaphekar et al. (1980 a)
Crotalaria juncea			
Commelina benghalensis			
Cyamopsis tetragonoloba			
Cicer arietinum	Fly ash SO_2		Dubey et al. (1982)

(*Contd.....*)

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Table 2.6 (Contd....)

Name of Plant	Sensitive	Tolerant	Reference
Medicago sativa (Alfa-alfa)	SO_2		Singh and Rao (1975, 1980)
Sorghum vulgare var CSH - 1	SO_2		Boralkar and Chaphekar (1978)
Glycine max	SO_2		Pandey and Rao (1979), Prasad and Rao (1982)
Phaseolus aureus	SO_2		Singh and Rao (1980)
Arachis hypogea	SO_2		Mishra (1980)
Dolichos lablab	SO_2		Banerjee and Chaphekar (1979)
Phaseolus aureus Var. Vaishakhee	SO_2		Boralkar and Chaphekar (1980)
Trigonella foenum-graecum	SO_2		Boralkar and Chaphekar (1983)
Pisum sativum	SO_2		Varshney and Varshney (1978)
Crossandra undulaefolia	SO_2		Chaphekar and Kamthan (1974)
Mirabilis jalapa			
Amaranthus spinosus	SO_2		Boralkar and Chaphekar (1980)
Spinacea oleracea			
Raphanus sativus	SO_2		Banerjee and Chaphekar (1979)
Commelina benghalensis			
Erythrina indica			
Barley, Cotton, Wheat, Aster, Cosmos, Verbena Zinnia, Sweat Pea, Ipomoea purpurea, 4 o'clock plant, Bean, Beet, Carrot, Chilli, Pumpkin, Radish Bhendi, Sunflower etc.	SO_2		Pandey and Vaidya (1979)
Most trees		SO_2	Pandey and Vaidya (1979)
Mangifera indica	SO_2		Chaphekar (1972)
Terminalia catappa			
Malachra capitata Datura			
Croton, Plumeria		SO_2	Chaphekar (1972)
Opuntia, Nerium			
Dahlia, Petunia, Alfalfa, cotton	SO_2		Vashisavi (1976)
Barley			

(Contd....)

Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
Dalbergia sissoo Terminalia arjuna Cassia fistula Cedrela toona Syzygium cumini Oat, Pea, Brinjal, Potato Cucurbit	SO_2		Yunus and Ahmed (1979)
Azadirachta indica Ficus religiosa Pithecolobium dulce Calotropis procera Trees, Bushes, crops of those areas		SO_2	Yunus and Ahmed (1979)
Phaseolus aureus Cicer arietinum Oryza sativa Panicum miliaceum Solanum melongena Vicia faba Abelmoschus esculentus Var. Pusa savani	SO_2, O_3, SO_2+O_3 SO_2, O_3, SO_2+O_3 SO_2, O_3, SO_2+O_3 SO_2, O_3, SO_2+O_3 SO_2, O_3, SO_2+O_3	SO_2, O_3, SO_2+O_3 SO_2, O_3, SO_2+O_3	Agrawal and Rao (1983)
Abelmoschus esculentus Phaseolus aureus Triticum aestivum Brassica juncea	SO_2, O_3, SO_2+O_3, SO_2, HF, SO_2+HF		Bolalkar and Shinde (1983) Sharma (1981)
Triticum aestivum	NO_2		Prasad and Rao (1979)
Triticum aestivum	NO_2+SO_2		Prasad (1980)
Dalbergia sissoo Madhuca indica Pisum sativum var. Bonneville, Pisum sativum var. T163 Hordeum vulgare Zea mays	SO_2 NaF		Rao et al. (1983)
Lycopersicum esculentum Terminalia tomentosa Buchanania lanzan	NaF HF		Arya (1971) Pandey (1979)
Zea mays	HF		Rao and Pal (1978 b)
Gladiolus sp.	HF		Pandey and Rao (1980 a)

(Contd....)

Table 2.6 (*Contd....*)

Name of Plant	Sensitive	Tolerant	Reference
Spinacia oleracea	Gasoline Vapour,		Prasad (1980)
Abelmoschus esculentus Cyamopsis tetragonoloba Crotalaria juncea Trigonella foenum-graecum	Ammonia		Chaphekar and Boralkar (1979)
Nerium indicum	SO_2		Varshney, (Unpublished)
Cynodon dactylon	HF		Meenakshy et al (1961)
Cicer arietinum Nasturtium indicum Petunia alba Tradescantia axillaris	SO_2		Varshney and Varshney (1981)
Madhuca indica	SO_2, fly-ash		Agrawal M (1989)
Cassia siamea Delonix regia Shorea robusta			
Acacia arabica		SO_2, fly-ash	
Acacia catechu Zizyphus sp			
Mangifera indica		Dust	Agrawal & Khanam (1989)
Ficus benghalensis L Ficus infectoria Roxb Holoptelia integrifolia Planch Ipomoea fistulosa Mart ex choisy Lagerstroemia sp Nyctanthes arbortristis L Peltophorum ptercocarpum (DC) K Heyne		Dust	Ahmad Yunus et al (1991)
Tectona grandis L Terminalia arjuna W & A Thevetia nerifolia Jass Acacia arabica Wild Bougainvillea spectabilis Wild Hibiscus rosa sinensis Wild Morus alba		Dust	Ahmad Yunus et al (1991)

(*Contd....*)

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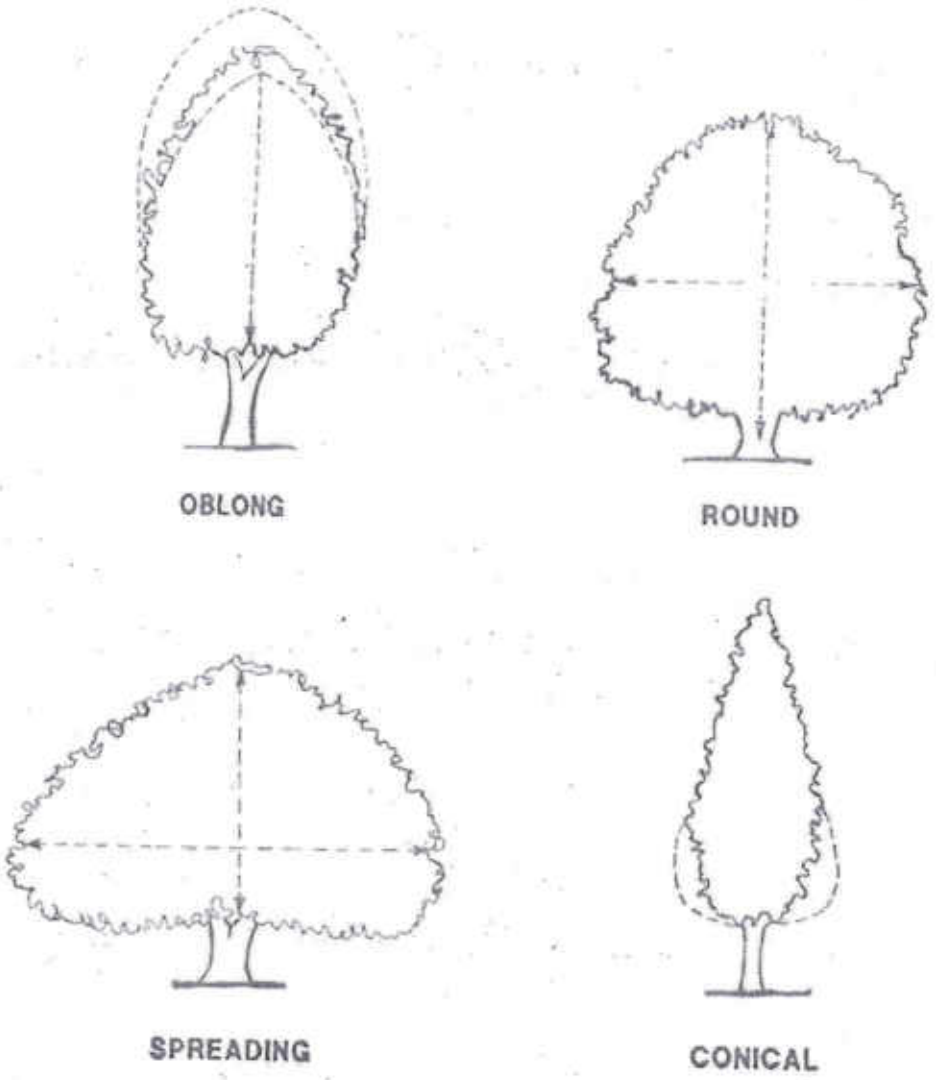
Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
Nerium indicum Mill Thevetia perifolia Juss Dalbergia sissoo Roxb		Cement dust	
Azadirachta indica A.Juss Brassica campestris L Citrus aurantium L Delonix regia Raffin Syzygium cumini (L.) skeel Mangifera indica L Pisum sativum L Tabebiamontana coronaria Willd Trifolium aestivum L Zizyphus mauritiana Lamk Helianthus annus L	Cement dust	fly ash	Pandey, Misra et al (1994)
Opuntia monacantha Opuntia dillenii Kalanchoe marmorata Crassula	SO_2	SO_2	Raza S.H., Shylaja G. (1992)
Bryophyllum Aloe Bryophyllum tubiflorum Euphorbia cattamindoose			
Caesalpinia pulcherima Eugenia jambolana Polyalthia longifolia Pongamia pinnata	SO_2	SO_2	Murthy M.S.R. et al (1990) Raza S.H. et al (1991)
Caesalpinia pulcherima Pithecolobium dulce Cassia fistula Pongamia glabra Polyalthia longifolia	Dust	Dust	
Pithecolobium dulce Caesalpinia pulcherima Polyalthia longifolia Pongamia pinnata	SO_2	SO_2	Raza S.H. et al (1998)

Fig.5.1 TREE CANOPY SHAPES



The shapes given here are for convenience only. Many crown shapes range between those identified following viz. Oblong-Round, Round-Spreading, Conical-Oblong, etc. Some shapes also change with age or environmental stresses.

FIG. 5.1 TREE CANOPY SHAPES

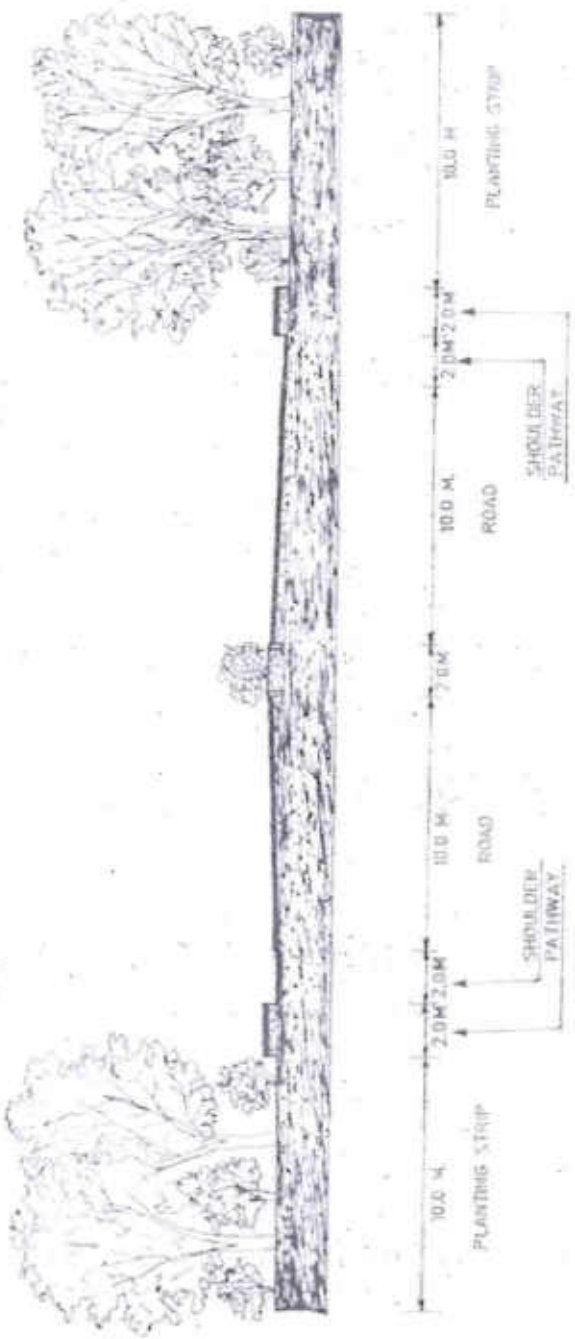


FIG. 5.2 TYPICAL ROAD-SIDE PLANTATION